

Central Administrative Tribunal Lucknow Bench Lucknow.

Original Application No. 498/2006

This, the 4<sup>th</sup> day of December 2007.

Hon'ble Mr. Justice Khem Karan, Vice Chairman.

R.D. Verma, aged about 63 years, son of Shri Hazari Lal (Late ) resident of A 1449/4 Indiranagar Lucknow-16 retired ASPM New Hyderabad P.O. Lucknow.

Applicant.

By Advocate Shri R.S.Gupta.

Versus

1. Union of India, through, the secretary, Department of Post Dak Bhawan, New Delhi.
2. Chief Postmaster General, UP Lucknow.
3. Sr. Supdt. Of Post Offices, Lucknow.

Respondents.

By Advocate Shri Ganga Singh.

Order (Oral)

By Hon'ble Mr. Justice Khem Karan, Vice Chairman.

Applicant has filed its O.A., for directing the respondents to sanction claim of medical reimbursement for Rs. 12835 and direct them to pay interest also @ 24% per annum w.e.f. 1.4.2004 to the date of actual payment.

2. It is alleged that before retiring on 31.12.2003, from the post of ASAM, he submitted medical reimbursement bill of Rs. 12835 on 29.12.2003 to SSPO Lucknow. His grievance is that in spite of the repeated representations, such as annexure 2 and 3, the <sup>S</sup>same bill was not cleared so, he filed this O.A.. It is also averred in Para 4.6 that medical advance of Rs. 10,000/- was taken by him but was deposited back as asked for by the respondents.

3. In Short Counter Affidavit, it has been said that the applicant has already received alleged amount on 6.2.2007 and with a view to support it SCA-1 has

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been filed. It has also been in para-6, that due to non-availability of budget, the amount could not be paid earlier. In rejoinder, applicant has stated that he has not been paid full amount so far.

4. I have <sup>heard</sup> the parties counsel. Evidently, the claim for reimbursement of medical expenses, in question, was kept pending, for long period, forcing the applicant to file this O.A. Now when the respondents themselves, say it has <sup>serious</sup> been cleared, there is remains no issue for decisions. Non-availability of budget, for more than two or three years, does not appear to be a genuine ground for keeping the matter pending. But in the circumstances that the respondents have cleared the claim, on filing of this O.A, there appears no good reasons for directing payment of interest, but the applicant is entitled to costs of Rs. 1000/-

5. O.A. is finally disposed of with a direction to the respondent No. 3 to ensure that the amount mentioned in SCA-1 is paid to the applicant, (if it has not been paid so far), within a period of one month from the date a certified copy of this order is received by Respondent No. 3. Applicant shall be entitled to Rs. 1000/- as costs from the respondents.

(Khem Karan)  
Vice Chairman